

PROCEEDINGS OF THE HIGH COURT OF ANDHRA PRADESH

**SUB:** National Human Rights Commission, New Delhi - Nomination of two Judicial Officers, to participate in Two days Training Programme for Judicial Officers on the theme "Judicial Officers and Human Rights - Issues and Challenges", scheduled to be held on 23.02.2019 and 24.02.2019 at Indian Law Institute, New Delhi - Relief Arrangements - **ORDERS - ISSUED.**

**REF:** 1. Letter dated 29.01.2019, from the Joint Secretary, National Human Rights Commission, New Delhi.

2. High Court's letter ROC.No.36/SO/2019, dated 13.02.2019.

ORDER ROC.NO.67/2019-B.SPL., DATED:15.02.2019

The High Court passed the following Orders:

The following relief arrangements are ordered in respect of two Judicial Officers, mentioned in column number 2, who are nominated to participate in the Two days Training Programme for Judicial Officers on the theme "Judicial Officers and Human Rights - Issues and Challenges", scheduled to be held on 23.02.2019 and 24.02.2019 at Indian Law Institute, New Delhi, in the High Court's letter 2<sup>nd</sup> cited.


SL. NO.	NAME OF THE NOMINATED OFFICER WITH DESIGNATION	INCHARGE ARRANGEMENTS MADE DURING THE ABSENCE OF OFFICER NOMINATED FOR THE TRAINING PROGRAMME
(1)	(2)	(3)
1.	Sri G. Gopi, I Addl. District & Sessions Judge, Eluru, West Godavari District.	Prl. District & Sessions Judge, West Godavari at Eluru.
2.	Sri Shaik Sikinder Basha, Prl. Senior Civil Judge, Narasaraopet, Guntur District.	Addl. Senior Civil Judge, Narasaraopet, Guntur District.

The officers mentioned in column number 3, will be incharge of the post/s mentioned in corresponding column number 2, during the period of absence of the above said officers who are nominated to participate in the Training Programme on 23.02.2019 and 24.02.2019 at Indian Law Institute, New Delhi.

On return from the Training Programme, the officers mentioned in column number 2, will rejoin duty in their respective posts.

In case the officers mentioned in column number 3 are either on leave or for any other reason are absent from duty, the respective Prl. District and Sessions Judges/Unit Heads have to make alternative incharge arrangements in respect of the officers mentioned in column number 2.

**NOTE:** The officers who are nominated for the above said training programme are hereby permitted to relieve and join duty by availing actual journey time for the said purpose.

  
REGISTRAR GENERAL  
FAC. REGISTRAR (VIGILANCE)

To

1. The officers.
  2. The Incharge officers.
  3. The Registrar, Information Technology-cum-Central Project Coordinator, High Court of Andhra Pradesh (with a request to instruct the concerned to upload the proceedings in the High Court's Website under general information).
  4. The Director, Judicial Academy for the States of Telangana and Andhra Pradesh, Secunderabad.
  5. The Prl. District and Sessions Judge, West Godavari at Eluru.
  6. The Prl. District and Sessions Judge, Guntur.
  7. The District Treasury Officers: West Godavari at Eluru and Guntur.
  8. The Sub-Treasury Officer, Narasaraopet, Guntur District.
  9. **THE SECTION OFFICERS:** Accounts Section, B.Section, Computer Section, D-Budget Section, E-Section, O.P.Cell, Special Officers Section, Vigilance Cell and Work Review Cell, High Court of Andhra Pradesh.
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